

SECTION-IV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 6665 OF 2014

Vijay Singh

....Appellants

VERSUS

State of Haryana & Ors.

...Respondents

OFFICE REPORT ON PRE-FINAL HEARING

The Office Report is prepared as per Circular No.F.41/Judl./2008 dated 17th December, 2008:-

- (a) Initially there were twelve respondents. Respondent No. 1 is represented through Ms. Monika Gusain, Advocate. Respondent Nos. 2 to 12 have been deleted from the array of parties vide Court's Order dated 22.07.2015.
- (b) Original record in the appeal has been returned to concerned High Court vide office order dated 03.12.2014.
- (c) Not applicable.
- (d) Not applicable.
- (e) No application for substitution is pending.
- (f) Counsel for Appellant as well as Respondent has not filed Statement of Case despite Registry's letter dated 08.10.2015. In terms of Rule 32, Sub Rule-2 of S.C.R. 2013, it is presumed that the appellant has adopted the list of dates/synopsis containing chronology of events as filed at the time of presentation of petition for seeking special leave to appeal (SLP)/Appeal, as statement of case, and does not desire to file any further statement of case. If the Respondent has not filed statement of case within the stipulated time as provided in Sub Rule-1 of S.C.R. 2013, it is presumed that the respondent does not desire to lodge statement of case in the appeal.
- (g) Not applicable.

Dated this the 6th day of January, 2016.

ASSISTANT REGISTRAR

Copy to:-

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2. Ms. Monika Gusain, Advocate.
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ASSISTANT REGISTRAR